

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

I.A. 2 /2017 & IA 3/17 with
TP. No 19/397-398/NCLT/AHM/2016(New)
C.P. No. 49/397-398/CLB/MB/2011(Old)


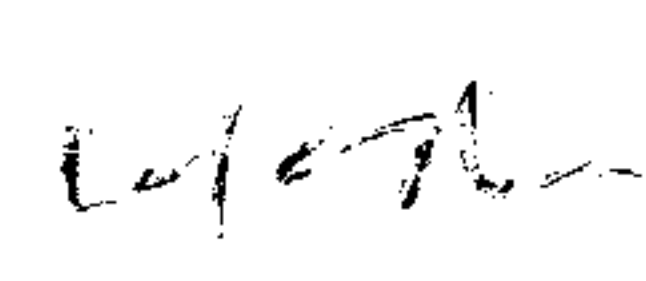

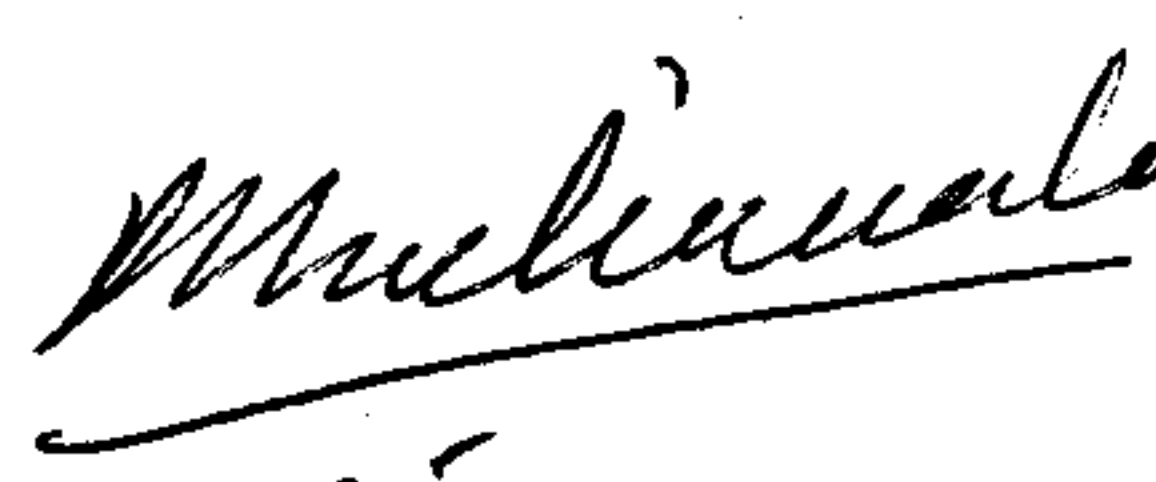
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017**

Name of the Company: Dilip Narpatlal Shah & Ors.
V/s.
Millenium Knit Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRATIK Y JASANI	ADVOCATE	R-4	
2.	Uday Joshi	Advocate	Petitioners-1&2	
3.	Navin Pahwa, Adv Thakkar v Pahwa, Adv		R-1 to 3	
4.	PAVAN S. GODIAWALA	ADVOCATE	ORIGINAL PETITIONERS	

ORDER

Learned Advocate Mr. Uday Joshi with Learned Advocate Mr. Pavan Godiawala present for Petitioners no. 1 and 2. Learned Advocate Mr. Navin Pahwa present for Respondents no. 1 to 3. Learned Advocate Mr. Pratik Jasani present for Respondent no. 4.

Learned Counsel appearing for the Respondents requested time for final hearing.

IA 3/2017 filed by the Respondents to receive additional affidavit. In that application Original petitioner filed reply affidavit.

Having heard arguments of both sides counsels it is just to consider the additional affidavit and reply affidavit in the final hearing of the matter.

List the TP 19/2016 and pending IA's for final hearing on 21.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of July, 2017.